

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).508/2013

(From the judgement and order dated 12/12/2012 in CR No.660/2012 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

YASIN & ANR.

Petitioner(s)

VERSUS

MURARI LAL

Respondent(s)

(With prayer for interim relief and office report)

Date: 10/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Ejaz Maqbool, Adv.

For Respondent(s) Mr. Ashok Kumar Singh, Adv.
Mr. Naresh Kumar Gaur, Adv.
Mr. Shantwanu Singh, Adv.
Mr. Bijendra Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue pending further orders from this Court subject to the petitioner depositing Rs. 5,000/- p.m. w.e.f. 01.03.2014 towards compensation for use and occupation of the premises in his occupation. Deposit to be made by the 10th of every succeeding calender month.

Upon deposit, the amount shall be released by the Trial Court in favour of the respondent-landlord.

|(Shashi Sareen)
|Court Master

| |(Veena Khera)
| |Court Master

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